

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF:

Union Bank of India

Vs.

Era Infra Engineering Ltd.

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

ITEM No. 05

(IB)-190(PB)/2017

.... Applicant/petitioner

.... Respondent

Order delivered on 09.07.2021

CORAM:

**SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

Mr. Mohit Kishore, Ms. Udit Singh, Advts.
Mr. Palash Singhai for IIFCL
Mr. Hitesh Sachar and Prachie Jain, Advts.
Mr. Zoheb Hossain, Special Counsel, Enforcement
Directorate.
Mr. Nitin Pandey, Adv for R-19 in 2184/2019

ORDER

IA-2844/2021

The urgent hearing application is disposed of by listing **CA-2448/2019** for hearing on 19.07.2021. List all pending applications to the same date.

— Sd —

**(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT**

— Sd —

**(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

09.07.2021
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